

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2559
ANSWERED ON:18.08.2006
EXCISE DUTY EXEMPTION TO BAMBOO PRODUCTS
Chandrappan Shri C.K.

Will the Minister of FINANCE be pleased to state:

- (a) Whether the Union Government has received a request from the Minister of Industries of Kerala and from the Kerala State Bamboo Corporation Ltd. that the Government should resume excise exemption on its products;
- (b) If so, the details thereof;
- (c) The action taken / being taken thereon; and
- (d) The details of fiscal steps taken by the Government to promote the cause of the bamboo ply manufacturers in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM)

(a) & (b) Yes Sir. Government has received a request from Sh. Elamaram Kareem, Minister for Industries, Government of Kerala, for restoration of excise duty exemption to `bambooply`, a product manufactured by Kerala State Bamboo Corporation Ltd

(KSBCL).

(c) The issue is under examination in this Ministry.

(d) Government had earlier provided full exemption from excise duty on `resin bonded bamboo mats`. However, this exemption was withdrawn in this year's budget as part of the general policy of broadening the tax base. For small units, full exemption from excise duty upto annual clearance value of Rs. 1 crore, within the turnover eligibility limit of Rs. 4 crore, continues to be available.